

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH LUCKNOW**

**Item No. 4**

**ORIGINAL APPLICATION NO: 332/00110/2021**

**This, the 11<sup>th</sup> day of October, 2021**

**HON'BLE MS. JASMINE AHMED, MEMBER (J)**

Abhineet Jain, aged about 45 years son of Late Shri V.K. Jain, r/o D-431, LDA Colony, Kanpur Road, Lucknow.

....Applicant

**By Advocate: Shri Praveen Kumar**

**Versus**

1. Union of India, through the Director General, Research Design & Standard Organization, Lucknow.
2. The Principal Executive Director (Finance), Research Design & Standard Organization, Lucknow.

....Respondents

**By Advocated: Sri Ashutosh Pathak**

**ORDER (ORAL)**

**HON'BLE MS. JASMINE AHMED, MEMBER (J)**

Learned counsel for the applicant states that the applicant has preferred a representation dated 27.11.2020 to the respondents with regard to his promotion and

seniority which has not been decided by the respondents yet.

2. At this stage, learned counsel for the applicant states that the applicant would be happy and satisfied if a direction be given to the respondents/competent authority to consider and dispose of the pending representation of the applicant dated 27.11.2020 (Annexure A-7) within a stipulated period of time, to which learned counsel for the respondents has no objection.

3. In view of the above submissions made by the applicant's counsel, respondents/Competent authority is directed to consider and decide the representation of the applicant dated 27.11.2020 (Annexure A-7) by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order under intimation to the applicant. It is made clear that nothing has been commented on the merit of the case.

4. In view of the above, the OA is disposed of. No costs.

**(Ms. Jasmine Ahmed)  
(Member (J))**